have been constituted for districts along the international border and for those districts having high incidence of detection/seizures of counterfeit notes. These Committees will report its findings to the State Level Committee. These Committees me once in 3 months.

These Committees deal exclusively with the issues relating to counterfeit notes viz.

- (a) Sharing of information on seizures/detection.
- (b) Lodging of FIR.
- (c) Reviewing measures to curb circulation of forged notes.
- (d) Focusing on both the "cause and effect" of the menace.

Freeing of Bank Capital

2605. SHRI RAJIV PRATAP RUDY: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is to free bank capital for lending to a section of India Inc.;
- (b) if so, the details thereof; and
- (c) the effect of such policy change?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No such proposal is under consideration of the Government.

(b) and (c) Do not arise.

Allocation of 3G technology spectrum

2606. SHRI N.R. GOVINDARAJAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government is the sovereign owner of all natural resources like Gas and Spectrum;

(b) whether his Ministry played an important role in the matter of allocation and auction of spectrum issue of 3-Generation Technology;

(c) if so, whether Government will intervene and play the same role in natural gas so as to ensure that Government does not suffer losses on account of taxes due to discrimination in fixing natural gas prices by the EGSM *vis-a-vis* Bombay High Court; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (d) The information is being collected and will be laid on the Table of the House.

Counterfeit notes in ATMs

2607. SHRI A. ELAVARASAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that counterfeit notes are being found in ATM counters frequently;

(b) whether Government has also received any complaint regarding counterfeit notes in ATM counters;

(c) if so, the details thereof and action taken by Government against the Banks/Agencies who are responsible for placing such fake notes;

(d) whether Government is following any monitoring mechanism to supervise those ATM centres and has given instructions to banks to ensure telling of genuine notes at ATMs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) Reserve Bank of India (RBI) has reported that a few instances of counterfeit currency being dispensed through ATMs has come to their notice, the details of which are given below:

Year	Denomination	No. of pieces
2005	100	01
	500	20
	1000	Nil
2006	100	Nil
	500	Nil
	1000	Nil
2007	100	Nil
	500	07
	1000	Nil
2008	100	Nil
	500	03
	1000	01
Upto June 2009	100	Nil
	500	04
	1000	Nil

Instructions have been issued to banks to disburse only sorted and genuine notes over their counters and through ATM's and to have adequate checks when the ATM's are replenished by outside agencies. Further, snap inspection of ATM's is undertaken by RBI randomly or on receipt of complaints, to check whether counterfeit notes are being dispensed through them.

Appropriate regulatory action is initiated by RBI against erring Banks who fail to comply with guidelines / directions issued by them.